

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6436/2017

(Arising out of impugned final judgment and order dated 21-12-2016 in CRLA No. 737/2004 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DHARAM KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With I.A. No. 46213/2017-FOR CONDONATION OF DELAY IN REFILING)

Date : 11-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Ajai Bhalla, Adv.

Mr. Anil Kumar Tandale, AOR

For Respondent(s)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Devesh Tripathi, Adv.

Ms. Shikha Sapra, Adv.

Mr. Jatin Choudhary, Adv.

Mr. Sheetal Sain, Adv.

Mr. V. K. Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER